

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 12**  
**CA(CAA)-133(ND)/2018**

**IN THE MATTER OF:**

M/s. Apee Aar Enterprises Pvt. Ltd. and  
M/s. Gupta Dyefeb Pvt. Ltd.

.... Applicant/petitioners

**Order under Section 230-232 of the Companies Act**

**Order delivered on 05.10.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Sh. S.K. Mohapatra,**  
**Hon'ble Member (T)**

For the Applicant/petitioners : Mr. Deepak Bansal with Mr. Girish Nathani.

**ORDER**

**CA-981(PB)/2018**

The application is allowed by transferring the petition filed vide Diary No. 3344 on 16.09.2018 before the Chandigarh Bench of NCLT to New Delhi Bench of NCLT.

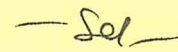
This order is being passed in view of the fact that the Registered Office of the Transferee Company is situated within the territorial jurisdiction of the New Delhi Bench. The Registered Office all other Transferor Companies are also registered and fall within the jurisdiction of New Delhi Bench have already filed the petitions which are posted for hearing on 08.10.2018. Therefore, the application with regard to the Scheme pertaining three companies can be heard together.

NCLT-Chandigarh Bench is directed to send the file to the New Delhi Bench of NCLT at the earliest preferably within period of three days.

The application stands disposed of.



**(M.M.KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**